

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Hearing: 24.11.2014  
Date of Order : 24.12.2014**

**Petition No. 399/TT/2014**

**In the matter of**

Approval of transmission tariff for (A) 400 kV, 1x125 MVAR Bus Reactor at Parli Sub-station (Ant. DOCO: 1.10.2014) and (B) conversion of 50 MVAR line reactors (4 nos.) into Switchable Line Reactors at 400/220 kV Pune Sub-station (Ant. DOCO: 1.1.2015) under Installation of reactors (Part-II) in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

**Petition No. 404/TT/2014**

**In the matter of**

Approval of transmission tariff for 400/220 kV, 2x315 MVA GIS and LILO of 400 kV D/C Navsari-Boisar transmission line at 400/220 kV GIS Sub-station (New) at Magarwada in UT of D&D along with associated bays and 80 MVAR bus reactor under "Establishment of 400/220 kV GIS at Magarwada in UT of D&D" in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

**Petition No. 409/TT/2014**

**In the matter of**

Approval of transmission tariff for **Asset I:** 400 kV, 125 MVAR (3Ph) Bus Reactor-2 with associated bays at Jabalpur 765/400 kV pooling Sub-station (Ant. DOCO-1.11.2014), **Asset II:** 765 kV, 3x80+1x80 (Spare) MVAR Bus Reactor-2 with associated bays at Jabalpur 765/400 kV Pooling Sub-station (Ant. DOCO-1.1.2015) and **Asset III:** 765 kV



bay for Dharamjaygarh ckt. No. 2 and 3x80 MVAR line reactor at 765/400 kV Jabalpur pooling substation (interim contingency as bus reactor) (Ant. DOCO-1.1.2015) at Jabalpur Pooling Sub-station under “**Transmission System for Phase-I Generation Projects in Orissa (Part-B)**” in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

**Petition No. 412/TT/2014**

**In the matter of**

Approval of transmission tariff for **Asset I:** 400/220 kV New GIS Substation at Navi Mumbai along with LILO of Lonikhand-Kalwa transmission line (Ant. DOCO-1.1.2015) **Asset 2:** 400 kV D/C Vapi-kala transmission line WR1 portion from AP18-AP38 (part of 400 kV D/C Vapi-Navi Mumbai transmission line) (DOCO-1.4.2014) under “**Western Region System Strengthening Scheme-V**” in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

**Petition No. 413/TT/2014**

**In the matter of**

Approval of transmission tariff for Bachau-Varsana (GETCO) 400 kV D/C Transmission Line along with Extension of 400 kV Bachau Sub-station and Extension of 400 kV Varsana (GETCO) Sub-station (Ant. DOCO: 1.12.2014) under Western Region System Strengthening Scheme-XIII (WRSS-XIII) in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

**Petition No. 415/TT/2014**

**In the matter of**

Approval of transmission tariff for 400 kV D/C Solapur (STPP)-Solapur (PG) transmission line along with bay extension at Solapur (PG) Sub-station (Ant. DOCO-1.1.2015)-Asset I & Extension of 400/220 kV Solapur Sub-station-Augmentation of Sub-station by 1X315 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) (Ant. DOCO-1.4.2015)-Asset II under “Transmission System for Solapur STPP (2X660 MW)” in Western Region Under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and



Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

**Petition No. 418/TT/2014**

**In the matter of**

Approval of transmission tariff for **Asset-I:** 765kV S/C Solapur-Pune transmission line and LILO of 400kV D/C Pune-Parli at Pune GIS Sub-station with associated bays and equipments, 2X1500 MVA, 765/400kV ICT 1 & 2 at Pune (GIS) and 240 MVAR, 765kV Bus Reactor and 765kV, 240MVAR Switchable Line Reactor at Pune (GIS) Sub-station with associated bays **Asset-II:** LILO of 400kV D/C Aurangabad Pune transmission line at Pune GIS Sub-station with associated bays and 400kV, 50 MVAR Line reactor under **“Transmission System Associated with Krishnapatnam UMPP-Part B”** in Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

**And in the matter of**

Power Grid Corporation of India Limited  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001

.....**Petitioner**

**Vs**

1. Madhya Pradesh Power Management Company Ltd.,  
Shakti Bhawan, Rampur  
Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, 4th floor  
Andehri (East), Mumbai-400 052
3. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007
4. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001
5. Electricity Department,  
Administration of Daman and Diu,  
Daman-396 210



6. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T., Silvassa-396 230
7. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,  
3/54, Press Complex, Agra-Bombay Road  
Indore -452 008

.....**Respondents**

**For petitioner** : Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri R. Prasad, PGCIL

**For respondents** : Shri Anand K. Ganesan, Advocate for PEL Power

### **ORDER**

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Western Region covered in seven petitions. The details of the petitions and the elements covered in them are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-



Srl. No.	Asset	Name of the Asset	Scheduled DOCO	DOCO on which tariff was claimed	Revised anticipated/ actual DOCO on which tariff is allowed
<b>Petition No. 399/TT/2014</b>					
1	Asset-I	400 kV, 125 MVAR Bus Reactor at Parli Sub-station	4.4.2015	1.10.2014	15.1.2015 (Anticipated)
2	Asset-II	Conversion of 50 MVAR Line Reactor (4 nos.) into switchable line reactors at 400/220 kV Pune Sub-station	4.4.2015	1.1.2015	1.1.2015 (Anticipated)
<b>Petition No. 404/TT/2014</b>					
1	Asset-I	400/220 kV, 2x315 MVA GIS along with Bus Reactor and LILO of 400 kV D/C Navasari-Boisar transmission line at 400/220 kV Magarwada (New) GIS at Magarwada in UT of D&D along with associated bays	23.1.2014	1.11.2014	9.11.2014 (Actual)
<b>Petition No. 409/TT/2014</b>					
1	Asset-I	400 kV, 125 MVAR (3 Ph) Bus Reactor-2 with associated bays at Jabalpur 765/400 kV PS	14.12.2013	1.11.2014	1.1.2015 (Anticipated)
2	Asset-II	765 kV, 3x80+1x80 (Spare) MVAR Bus Reactor-2 with associated bays at Jabalpur	14.12.2013	1.11.2015	1.1.2015 (Anticipated)
3	Asset-III	6x8 MVAR, 765 kV Line Reactor to be used as Bus Reactor at Jabalpur PS for Dharamjaygarh Ckt#1 and Ckt#2	14.12.2013	1.1.2015	1.12.2014 (Actual)
<b>Petition No. 412/TT/2014</b>					
1	Asset-I	400/220 kV, new GIS Sub-station at Navi Mumbai along with LILO of Lonikhand-Kalwa transmission	25.9.2010	1.1.2015	1.1.2015 (Anticipated)



		line			
2	Asset-II	400kV, D/C Vapi-Kala transmission line WR 1 portion from AP 18-AP38 (Part of 400 kV D/C Vapi-Navi Mumbai transmission line )	25.9.2010	1.4.2014	1.4.2014 (Actual)
<b>Petition No. 413/TT/2014</b>					
1	Asset-I	Bachau-Varsana (GETCO) 400 kV, D/C Transmission Line along with Extension of 400 kV Bachau Sub-station and Extension of 400 kV Varsana (GETCO) Sub-station	1.10.2013	1.12.2014	1.1.2015 (Anticipated)
<b>Petition No. 415/TT/2014</b>					
1	Asset-I	400 kV, D/C Solapur (STPP)-Solapur (PG) transmission line along with bay extension at Solapur (PG)	30.10.2015	1.1.2015	1.1.2015 (Anticipated)
2	Asset-II	Extension of 400/220 kV Solapur Sub-station-Augmentation of Substation by 1x315 MVA (3rd) Transformer (by shifting of 500 MVA Transformer from Wardha to Solapur)	30.10.2015	1.4.2015	1.4.2015 (Anticipated)
<b>Petition No. 418/TT/2014</b>					
1	Asset-I	765kV, S/C Solapur-Pune transmission line and LILO of 400 kV D/C Pune-Parli at Pune GIS Sub-station with associated bays and equipments, 2x1500 MVA, 765/400 kV ICT 1 & 2 at Pune (GIS) and 240 MVAR, 765 kV Bus Reactor and 765 kV, 240 MVAR Switchable Line Reactor at Pune (GIS) Sub-station with associated bays.	9.10.2014	1.1.2015	1.1.2015 (Anticipated)
2	Asset-II	LILO of 400 kV, D/C Aurangabad-Pune transmission line at Pune GIS Sub-station	9.10.2014	1.4.2015	1.4.2015 (Anticipated)



		with associated bays and 400 kV, 50 MVAR Line Reactor			
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3. These petitions were heard on 24.11.2014. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.



6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15 and 2015-16 for inclusion in the PoC charges as per para 7 of this order. We would like to clarify that the petitioner's claim for tariff in case of Asset-II in Petition Nos. 415/TT/2014 and 418/TT/2014 shall be considered in the next quarter as they are anticipated to be commissioned on 1.4.2015.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

**Petition No. 399/TT/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

<b>Assets</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
Asset-I	113.67	251.50	250.31	247.26	244.29
Asset-II	74.49	326.21	335.23	342.38	349.79

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

<b>Assets</b>	<b>2014-15</b>	<b>2015-16</b>
Asset-I	32.57	174.07
Asset-II	63.32	277.28



**Petition No. 404/TT/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	1266.56	3321.21	3586.05	3641.58	3639.41

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2014-15	2015-16
Asset-I	959.21	2656.97

**Petition No. 409/TT/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	69.29	184.38	194.42	193.81	192.59
Asset-II	117.92	525.21	562.50	560.34	550.01
Asset-III	101.93	447.97	469.95	468.67	461.73

C. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16
Asset-I	33.26	147.50
Asset-II	94.34	420.17
Asset-III	108.73	358.38

**Petition No. 412/TT/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	1712.37	7023.00	6960.23	6806.30	6653.15
Asset-II	1649.36	1678.64	1631.49	1584.03	1536.68



B. Annual transmission charges allowed are as follows:-

(₹ in lakh)		
Assets	2014-15	2015-16
Asset-I	887.56	3640.16
Asset-II	1319.49	1342.91

**Petition No. 413/TT/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)					
Asset	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	297.52	984.15	1064.84	1077.75	1064.61

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)		
Asset	2014-15	2015-16
Asset-I	178.51	787.32

**Petition No. 415/TT/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)					
Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	214.22	919.99	918.71	901.48	884.36
Asset-II	-	398.19	433.29	433.94	434.83

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)		
Assets	2014-15	2015-16
Asset-I	182.09	781.99

**Petition No. 418/TT/2014**

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Assets	2014-15	2015-16	2016-17	2017-18	2018-19
Asset-I	3651.00	16056.46	16682.58	16463.48	16217.99
Asset-II	-	714.29	728.53	719.13	709.46

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2014-15	2015-16
Asset-I	2920.80	12845.17

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-

**(A.S. Bakshi)**  
Member

sd/-

**(A. K. Singhal)**  
Member

sd/-

**(Gireesh B. Pradhan)**  
Chairperson

